

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1623/2018

Dated Monday, the 10th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

Miss.Rabekha, FM/31 years,
D/o Late Asaithambi, No.232, H Block,
ICF Housing, Viduthalai Gurusamy Nagar,
Gandhi Nagar, ICF, Chennai 38

...Applicant

By Advocate M/s G.Veerapathiran

Vs.

1. Union of India,
Chairman-cum-Managing Director,
Bharat Sanchar Nigam Limited, New Delhi.

2.The Chief General Manager,
Chennai Telephone District,
Bharat Sanchar Nigam Limtied,
Chennai Telephone, No.10, Millers Road,
Kilpauk, Chennai-10.

...Respondents

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i)To set aside the impugned proceedings of the second respondent dated 29.10.2018 in Proceedings No.ART/CGA/AR/OA/65/2018/13 and seeking for a direction to the respondents to appoint the applicant for compassionate appointment.”

2. When the matter is taken up today for admission, learned counsel for the applicant submits that the applicant wished to withdraw the OA with liberty to file a fresh OA on the very same cause of action. He has made an endorsement to this effect in the case file.
3. Accordingly the OA is dismissed as withdrawn with liberty to file a fresh OA.

**(P.MADHAVAN)
MEMBER(J)**

**(R.RAMANUJAM)
MEMBER (A)**

10.12.2018

M.T.